

Central Administrative Tribunal  
Principal Bench

O.A. No. 1956 of 1995

New Delhi, dated this the 6 February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. K.K. Goel,  
S/o Shri R.K. Goel,  
R/o WZ-14, Vasisht Park,  
Pankha Road,  
New Delhi-110056.
2. Mohd. Mohsi,  
S/o Shri Ayub Hasan.
3. Rakesh Malhotra,  
S/o Shri K.R. Malhotra. .. Applicants

(By Advocate: Shri B.K. Aggarwal)

Versus

1. Union of India through  
the Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan,  
New Delhi-110001.
2. Director General,  
All India Radio,  
Akashvani Bhawan,  
Parliament Street,  
New Delhi-110001. .. Respondents

(By Advocate: Shri S.M. Arif)

ORDER

S.R. ADIGE, VC (A)

Applicants impugn respondents' order dated 27.6.1995 (Annexure A-1) reverting them to the grade of Junior Engineer (Civil).

2. We have heard applicants' counsel Shri Aggarwal and respondents' counsel Shri Arif.
3. In our view this case is fully covered by

the orders of this very Bench dated 30.1.2001 in O.A. No. 1638/95 P.K. Aggarwal Vs. Union of India & Others.

4. For the reasons contained in that order this O.A. also succeeds, and is allowed to the extent that the impugned order dated 27.6.95 qua applicants is quashed and set aside. Respondents are directed to restore applicant as A.E. w.e.f. 27.6.95 and release to him all consequential financial and service benefits, including arrears of pay and seniority as A.E. w.e.f. 27.6.95 within three months from the date of receipt of a copy of this order. It is, however, made clear that these directions will be subject to the ultimate outcome of the appeal against the Full Bench order dated 6.12.99 awaiting disposal in the Delhi High Court and this fact should be mentioned in the orders respondents shall issue pursuant to the above directions. No costs.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)

'gk'